

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL APPEAL (DB) No.1014 of 2025**

Arising Out of PS. Case No.-1 Year-2021 Thana- N.C.B (GOVERNMENT OFFICIAL) District- Bhojpur

---

Nav Kumar Ojha ... .. Appellant  
Versus  
The Union of India ... .. Respondent

---

**Appearance :**

For the Appellant : Mr. Gopal Krishna, Advocate  
For the Respondent : Mr. Nilanjan Chatterjee, Advocate  
Mr. Sahil Kumar, Advocate  
Mr. Ujjwal Raj, Advocate  
Mr. Ahirvan Choudhari, Advocate  
Mr. Jyoti Prakash, Advocate

---

**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD  
and  
HONOURABLE JUSTICE SMT. SONI SHRIVASTAVA  
ORAL ORDER**

**(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)**

6      13-03-2026                      Send a reminder to the learned trial court to send the corrected copy of the impugned judgment to this Court within one week. If the corrected copy is not received within the given period, the record shall be placed before the learned Registrar General who will call upon the learned Principal District Judge, Bhojpur and ensure compliance with the order.

2. So far as the Defect Nos. 6(1) and 6(4) are concerned, learned counsel for the appellant undertakes to remove these defects in course of the day.

3. Permission is granted.

4. List this matter on 30.03.2026 under appropriate heading.

**(Rajeev Ranjan Prasad, J)**

**(Soni Shrivastava, J)**

lekhi/-

U		T	
---	--	---	--

